

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

230. C.P. (IB)/511(MB)2023

IN THE MATTER OF

Asrec (India) Limited

Vs

Mr. Shahjirao Yashwantrao Naik

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mohammed Varawala i/b Adv. Rubina Khan (PH)

For the Respondent: Adv. Yahya Batatawala (PH)

ORDER

Learned counsel for the Personal Guarantor has brought to our attention the order dated 24.11.2023 vide which the Hon'ble NCLAT has been pleased to approve the Plan. In view thereof, the present CPs has become infructuous. In terms of the Plan approved by the Hon'ble NCLAT, the Personal Guarantee stands extinguished. In view of the same, the CP has become infructuous and **disposed of** as such.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)